

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**(IB)-697(PB)/2022**

**IN THE MATTER OF:**

State Bank of India  
v.  
Mr. Ram Lal Gupta

.... Petitioner

.... Respondent

**Order U/s. 94 (1) of (IBC)**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Pankaj Kumar Gupta, RP  
For the SBI : Adv. Prateek Kumar, Adv. Raveena Rai, Adv.  
Moha Paranjpe

**ORDER**

Mr. Pankaj Kumar Gupta, RP in this case appeared physically and states that on instructions and information given by the relatives of the personal guarantors that Mr. Amar Chand Gupta, Mr. Ram Lal Gupta and Mr. Raj Kumar Gupta all three personal guarantors are in judicial custody and presently are in Rohini Jail and Tihar Jail respectively. Therefore, he is unable to serve them with the copy of report.

Ld. RP seeks and is granted permission to serve all three personal guarantors through jail authorities on the basis of this order. A copy of this order be given to Ld. RP to enable him to serve the personal guarantors with the copy of the report. At request, list the matter on **09.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**